

RATIFIED

Minutes of M.No.04/11 held on 27/04/2010 of Norms Committee (NC-I)  
(DES.I Section)

The meeting No. 04/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 27.04.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------|---------------|
| 1.    | Sh B. C. Nayak. D.O.                            | 429A     | 23063321 Extn.3318 | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 429A     | 23063321 Extn.3318 | DIPP, U.B.    |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     |                    | DC(MSME),N.B. |
| 4.    | Sh. A.K. Mishra, Asstt. IA                      |          |                    | D/o Steel     |
| 4.    | Sh. Rajinder Pal Singh, DDG & Convener NC-I     | 486      | 23061562 Ext.345   | DGFT, U.B.    |
| 5.    | Sh. Ramavatar Meena, FTDO                       | 404      | 23061562 Ext.265   | DGFT, U.B.    |

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

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| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Case No.:2/14/80-ALC2/2008     | Party Name:MACMET INDIA LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00478/AM09/ | RLA File :02/24/040/00030/AM09/ | Lic.No/Date:0210113456<br>11.06.2008      |                      |
| <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(62)/09-TSW(B)/177 dated 15/04/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises<br/>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of Macmet india for ratification of norms of licence no 0210113456 dtd 11-06-08.</i></p> <p><i>DES-I, DGFT may kindly refer to the above mentioned licence of Macmet india . Firm's replies of dated 26-10-09 &amp; 04-02-10 have been examined. The information is incomplete. However based on information available, this Office recommends the following. The firm has given the list of items proposed for import &amp; their use at Annex I. These items are all components. But some of the items are supplied intact which implies that there is no manufacturing activity involved in it. Therefore this Office recommends the deletion of item no 2, I-sieve of item no 5, item no 11 &amp; item no 15. All other items may be recommended for import under GN-4.</i></p> <p style="text-align: right;"><i>B.C.Nayak<br/>Development Officer</i></p> <p><i>Shri Ramavtar Meena, FTDO, DES-I<br/>Deptt. of HI, UO No 3(62)/09-TSW(B) dated</i></p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                |                                 |                                           |                      |

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| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:5/22/80-ALC2/2008     | Party Name:STARION INDIA PLTD   | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case rejected |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00816/AM09/ | RLA File :31/24/040/00120/AM09/ | Lic.No/Date:3110034724<br>06.08.2008      |                      |
| <p>Decision : The DIT vide their letter No. 17(21)/2009-IPHW dated 16/04/2010 informed the NC that firm has not furnished the required information w.r.t. their letter dated 21/04/2009 despite reminders dt. 15/06/2009, 10/08/2009, 18/09/2009 and e. mail dt. 28.10.2009. The Committee decided to reject the case on the ground that the firm did not furnish the required information with reference to DIT's letter and subsequent reminders calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The RLA may take necessary action accordingly.</p> |                                |                                 |                                           |                      |

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| 3                                                                                                                               | Case No.:47/46/80-ALC2/2008    | Party Name:GODREJ & BOYCE MFG.<br>CO. LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case rejected |
|                                                                                                                                 | HQ File :01/80/050/01741/AM09/ | RLA File :03/94/040/00798/AM09/             | Lic.No/Date:0310497146<br>10.12.2008      |                      |
| <p>Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference</p> |                                |                                             |                                           |                      |

to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

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| 4 | Case No.:7/40/80-ALC2/2008                                                                                                                                                                                                                                                                                   | Party Name:SANDVIK ASIA LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|   | HQ File :01/80/050/01611/AM09/                                                                                                                                                                                                                                                                               | RLA File :31/24/040/00236/AM09/ | Lic.No/Date:3110036574<br>22.12.2008      |                         |
|   | Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of Import items from Sl. No. 1 to 5 under the subject advance authorization as per General Note No.4 for Engineering Product. |                                 |                                           |                         |
|   | The Regional Authority may take necessary action accordingly.                                                                                                                                                                                                                                                |                                 |                                           |                         |

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| 5 | Case No.:28/42/80-ALC2/2008                                                                                                                                                                                                      | Party Name:THERMAX LTD.,        | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|   | HQ File :01/80/050/01652/AM09/                                                                                                                                                                                                   | RLA File :31/21/040/00319/AM09/ | Lic.No/Date:3110036852<br>02.01.2009      | Defer Date:<br>22.06.2010 |
|   | Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: - |                                 |                                           |                           |
|   | 1. Information in respect of Sl.No.5,6 & 11 of the Standard Deficiency Format.                                                                                                                                                   |                                 |                                           |                           |

|   |                                                                                                                                                                                                                                                    |                                   |                                           |                         |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-------------------------|
| 6 | Case No.:67/46/80-ALC2/2008                                                                                                                                                                                                                        | Party Name:AQUASUB<br>ENGINEERING | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|   | HQ File :01/80/050/01761/AM09/                                                                                                                                                                                                                     | RLA File :32/24/040/00056/AM09/   | Lic.No/Date:3210039683<br>05.02.2009      |                         |
|   | Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- |                                   |                                           |                         |
|   | 1. Description and quantities of export product may be specified as under:                                                                                                                                                                         |                                   |                                           |                         |

  

| Parts of Centrifugal Pumps (Side Channel Pumps) AISI 304Gr namely          |          |                       |                         |  |
|----------------------------------------------------------------------------|----------|-----------------------|-------------------------|--|
| Description                                                                | Part No. | Quantity<br>(in Nos.) | Net Weight<br>(in Kgs.) |  |
| Impeller Assembly -2 M <sup>3</sup>                                        | 4001282  | 4480                  | 5,586                   |  |
| Impeller Assembly -4 M <sup>3</sup>                                        | 4001284  | 48000                 | 5,860                   |  |
| Impeller Assembly - 8 M <sup>3</sup>                                       | 4001286  | 32000                 | 5,040                   |  |
| Impeller Assembly - 16m <sup>3</sup> - 8"                                  | 4032355  | 10080                 | 2,670                   |  |
| Impeller Assembly -30m <sup>3</sup> - 8"                                   | 4032357  | 3600                  | 1,310                   |  |
| Stage casing assembly w/o return guide vane & with PTFE - 1 M <sup>3</sup> | 4067006  | 1920                  | 260                     |  |
| Stage casing assembly w/o return guide vane & with PTFE - 2/4              | 4001266  | 17280                 | 2,702                   |  |

|                                                                        |         |               |               |
|------------------------------------------------------------------------|---------|---------------|---------------|
| Stage casing assembly w/o return guide vane & with PTFE – 2/4 M³       | 4001200 | 11200         | 2,103         |
| Stage casing assembly with return guide vane & with PTFE – 8 M³        | 4001268 | 3600          | 630           |
| Stage casing assembly with return guide vane & with PTFE – 16m3-8"     | 4032337 | 1680          | 645           |
| Stage casing assembly with return guide vane & with PTFE – 30m3 - 8"   | 4032339 | 1260          | 532           |
| Stage casing assembly with return guide vane & with PTFE – 1m3         | 4067004 | 5760          | 1426          |
| Stage casing assembly with return guide vane & with PTFE – 2/4 M³      | 4001270 | 40320         | 10,822        |
| Stage casing assembly with Return guide vane & with PTFE – 8 M³        | 4001272 | 13200         | 3,814         |
| Stage casing assembly with Return guide vane & with PTFE – 16m3 - 8"   | 4032341 | 5600          | 3,533         |
| Stage casing assembly with Return guide vane & with PTFE – 30m3 - 8"   | 4032343 | 2100          | 1546          |
| Bush stage casing with Return guide vane & with PTFE – 1m3             | 4067012 | 1440          | 372           |
| Bush stage casing assembly with Return guide vane & with PTFE – 2/4 M³ | 4001274 | 4320          | 1,240         |
| Bush stage casing assembly with Return guide vane & w/o PTFE – 8 M³    | 4001276 | 3600          | 1,094         |
| Bush stage casing with Return guide vane & PTFE – 16m3 - 8"            | 4032347 | 1680          | 1,164         |
| Bush stage casing assembly with Return guide vane & PTFE – 30m3 - 8"   | 4032349 | 1260          | 1,005         |
| Upper stage casing with Return guide vane & with PTFE - 2/4 M³         | 4005366 | 5940          | 2,176         |
| Upper stage casing with Return guide vane & with PTFE – 8 M³           | 4005368 | 1620          | 601           |
| Upper stage casing with Return guide vane & w/o PTFE – 1m3             | 4066998 | 1620          | 554           |
| Upper stage casing with Return guide vane & w/o PTFE -2/4 m3           | 4001260 | 9180          | 3,140         |
| Upper stage casing with Return guide vane & w/o PTFE – 8m3             | 4001262 | 3240          | 1,102         |
| Upper stage casing with Return guide vane & w/o PTFE - 16m3-8"         | 4032351 | 2592          | 1,449         |
| Upper stage casing with Return guide vane & w/o PTFE - 30m3-8"         | 4032353 | 864           | 541           |
| <b>Total:</b>                                                          |         | <b>268556</b> | <b>60,815</b> |

2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 87.573 MT inclusive of 44 % wastage after 1/3<sup>rd</sup> recovery.

The Regional Authority may take necessary action accordingly.

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|--------------------------------|------------------------------------------|-------------------------------------------|----------------------|
| Case No.:7/50/80-ALC2/2008     | Party Name:TRANTER INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case approved |
| HQ File :01/80/050/01805/AM09/ | RLA File :31/21/040/00356/AM09/          | Lic.No/Date:3110037423<br>20.02.2009      |                      |

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. It is noted that RA has informed that it is a case of deemed export and therefore, no export licence is required for export of item covered under SCOMET list.
2. Import items from S.No.1 to 5 and 11 to 14 may be allowed on net to net basis with accountability clause.
3. Import items from Sl. No 6 to 10 and 15 to 18 may be allowed as per policy for the import of spares.

The Regional Authority may take necessary action accordingly.

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| Case No.:22/50/80-ALC2/2008    | Party Name:WPIL LTD.,           | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
| HQ File :01/80/050/01820/AM09/ | RLA File :02/24/040/00274/AM09/ | Lic.No/Date:0210123758<br>27.02.2009      | Defer Date:<br>22.06.2010 |

Decision : DIPP returned the case file as the latest reply is not available in the file. The committee therefore decided that DES-I Section may examine the matter and make available the firm's reply. The case may be re-listed on 22.06.2010.

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|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|---------------------------|
| 9 | Case No.:2/1/80-ALC2/2009                                                                                                                                                                                                 | Party Name:TERUMO PENPOL LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|   | HQ File :01/80/050/01825/AM09/                                                                                                                                                                                            | RLA File :53/24/040/00012/AM09/  | Lic.No/Date:5310007800<br>16.03.2009      | Defer Date:<br>22.06.2010 |
|   | Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.06.2010. |                                  |                                           |                           |

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| 10 | Case No.:32/1/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:CRAFTSMAN<br>AUTOMATION PVT. LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|    | HQ File :01/80/050/01855/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :32/21/040/00180/AM09/               | Lic.No/Date:3210040020<br>19.03.2009      |                         |
|    | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(154)/09-TSW(B)/155 dated 26.03.2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises<br/>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of Craftsman Automation for ratification of norms of licence no- 3210040020 dt 19-03-09</i></p> <p><i>DES-I, DGFT may kindly refer to the above mentioned licence of Craftsman Automation. The firm proposed to export six numbers of driers. The firm has replied vide their letter of dated 25-12-09. The firm has submitted that they will export 5 numbers of driers of A1 model &amp; 1 number of model A2. The firm has given the break up of requirement at Annexure 3. In view of the justification given, this Office recommends import of items under GN-4.</i></p> <p style="text-align: right;"><i>B.C.Nayak<br/>Development Officer</i></p> <p><i>Shri Ramavtar Meena, FTDO, DES-I<br/>Deptt. of HI, UO No 3(154)/09-TSW(B) dated</i></p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                               |                                           |                         |

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| 11 | Case No.:11/1/80-ALC2/2009                                                                                                                                                                                                                            | Party Name:DICKINSON FOWLER PVT.<br>LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/01834/AM09/                                                                                                                                                                                                                        | RLA File :07/24/040/00665/AM09/          | Lic.No/Date:0710063756<br>20.03.2009      | Defer Date:<br>22.06.2010 |
|    | Decision :The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010. |                                          |                                           |                           |

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| Case No.:4/5/80-ALC2/2009      | Party Name:CARTOON SANITATION<br>PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
| HQ File :01/80/050/00012/AM10/ | RLA File :06/24/040/00002/AM10/            | Lic.No/Date:0610015395<br>17.04.2009      |                         |

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. The description of export products alongwith their quantities and net export weights may be specified as under:

| S.No. | Export Item Name                                    | Quantity<br>(Pcs) | Net export weight<br>(Kgs) |
|-------|-----------------------------------------------------|-------------------|----------------------------|
|       | C.P. Sanitary / Bathroom Fittings made of Zinc viz. |                   |                            |
| 1.    | Short Body                                          | 177500            | 54137                      |

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|--------|---------------------------------|--------|---------|
| 2.     | Long Body Light                 | 196400 | 68740   |
| 3.     | Angle Cock Light                | 104500 | 26125   |
| 4.     | Pillar Cock Light               | 96200  | 28860   |
| 5.     | Concealed Stop Cock Light       | 48400  | 19602   |
| 6.     | Sink Cock Extra Light           | 84200  | 32838   |
| 7.     | Pillar Cock Hex                 | 36200  | 16652   |
| 8.     | Bath Mixer                      | 184200 | 225645  |
| 9.     | Sink Mixer                      | 134800 | 126712  |
| 10.    | Bridge Mixer                    | 137400 | 129843  |
| 11.    | Single Hole Mixer               | 102400 | 89088   |
| 12.    | Pillar Cock Foam Flow           | 24200  | 11132   |
| 13.    | Stainer 6"X6"                   | 36400  | 23478   |
| 14.    | Shower Light                    | 24000  | 6600    |
| 15.    | Shower Medium                   | 12400  | 5084    |
| 16.    | Shower Hy.                      | 9800   | 4900    |
| 17.    | Sink Cock Wall Mounted          | 36200  | 17014   |
| 18.    | Bath Mixer with Hook            | 8400   | 11172   |
| 19.    | Stainer 1-1/2"x1-1/2"           | 24600  | 3444    |
| 20.    | Stainer 2"x2"                   | 28400  | 3834    |
| 21.    | Short Body (Star Handle) 1/ 2"  | 66200  | 15226   |
| 22.    | Short Body (Star Handle) 3/ 4"  | 36600  | 9516    |
| 23.    | Long Body (Star Handle) 1/ 2"   | 84600  | 23688   |
| 24.    | Pillar Cock (Star Handle) 1/ 2" | 66300  | 22874   |
| 25.    | Pillar Cock (Star Handle) 1/ 2" | 68200  | 23870   |
| Total: |                                 |        | 1000074 |

2. Taking clue from SION C-1346, quantity of import item at S.No.1 may be allowed as applied for i.e. 1100 MT inclusive of 10 % wastage.

3. Import item at S.No.2 i.e. Nickel Plate may be allowed as i.e. 5 MT after taking clue from SION C-789.

The Regional Authority may take necessary action accordingly.

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| 13 | Case No.:11/9/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:ENMAS GB POWER<br>SYSTEMS PROJECTS LTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00102/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00036/AM10/                   | Lic.No/Date:0410104770<br>21.05.2009      | Defer Date:<br>22.06.2010 |
|    | Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm on 30/03/2010 based on the DHI U.O. dated 25/03/2010 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                                   |                                           |                           |

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| 14 | Case No.:14/14/80-ALC2/2009                                                                                                                                                                               | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00184/AM10/                                                                                                                                                                            | RLA File :61/24/040/00012/AM10/                | Lic.No/Date:6110000320<br>19.06.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010. |                                                |                                           |                           |

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| 15 | Case No.:44/33/80-ALC2/2009                                                                                                                                                                                | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00510/AM10/                                                                                                                                                                             | RLA File :07/24/040/00109/AM10/ | Lic.No/Date:0710065478<br>19.06.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010. |                                 |                                           |                           |

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| 16 | Case No.:29/21/80-ALC2/2009                                                                                                                                                                               | Party Name:MINDA STONERIDGE<br>INSTRUMENTS LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00311/AM10/                                                                                                                                                                            | RLA File :31/24/040/00016/AM10/                 | Lic.No/Date:3110039048<br>01.07.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010. |                                                 |                                           |                           |

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| 17 | Case No.:1/17/80-ALC2/2009                                                                                                                                                                                                                             | Party Name:GEA BGR ENERGY<br>SYSTEM INDIA LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00224/AM10/                                                                                                                                                                                                                         | RLA File :04/24/040/00079/AM10/                   | Lic.No/Date:0410106106<br>14.07.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010. |                                                   |                                           |                           |

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| 18 | Case No.:2/17/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:ULTRAMATIX COMPUTER<br>SUPPORT SYSTEMS PVT LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|    | HQ File :01/80/050/00225/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :31/21/040/00107/AM10/                            | Lic.No/Date:3110039239<br>14.07.2009      |                         |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Net weights of export products at Sl. No. 1 &amp; 2 may be specified as 1460 Kgs &amp; 1040 Kgs. respectively.</li> <li>2. Import items at S.No.1 &amp; 2 may be allowed as 4 Nos. &amp; 2 Nos. respectively on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares.</li> <li>3. Import items from S.No. 3 to 9 &amp; 22 may be allowed as 6 Nos. each on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares.</li> <li>4. Import items from S.No. 10 to 18, 29 &amp; 32 may be allowed as 12 Nos. each on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares.</li> <li>5. Import items at S.No. 19 &amp; 21 may be allowed as 60 Nos. each on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares.</li> <li>6. Import items at S.No. 20, 27 &amp; 33 may be allowed as 90 Nos., 6000 Nos. &amp; 600 Mtrs. respectively on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares.</li> <li>7. Import items at S.No. 23, 24, 25 &amp; 34 may be allowed as 300 Nos. each on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares</li> <li>8. Import items at S.No. 26, 30 &amp; 31 may be allowed as 180 Nos. each on net to net basis with accountability clause .In addition, spares may be allowed as per policy for the import of spares.</li> <li>9. Import item at S.No. 28 may be allowed as 100 Kgs. on net to net basis with accountability clause.</li> <li>10. Import item at S.No. 35 may be allowed as 6 Nos. on net to net basis with accountability clause.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                                            |                                           |                         |

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| 19 | Case No.:16/17/80-ALC2/2009                                                                                                                                                                                                                                                                                                                           | Party Name:ALSTOM PROJECTS INDIA<br>LIMITED, | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00239/AM10/                                                                                                                                                                                                                                                                                                                        | RLA File :03/94/040/00300/AM10/              | Lic.No/Date:0310529264<br>16.07.2009      | Defer Date:<br>22.06.2010 |
|    | Decision :The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                              |                                           |                           |

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| 20 | Case No.:21/25/80-ALC2/2009    | Party Name:METSO POWER INDIA<br>PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00379/AM10/ | RLA File :04/24/040/00129/AM10/                 | Lic.No/Date:0410107591<br>07.09.2009      | Defer Date:<br>11.05.2010 |
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Decision : The DHI furnished written comments in this case vide their U.O. No.5(22)/10-1SW(B)/156 dated 26/03/2010 recommending the norms. However, the committee observed that DHI has not enclosed the amended list of import items. The Committee, after deliberating upon the case, decided to advise the DHI to forward the amended list of import items and defer the case for a short period and to re-list the case on 11.05.2010.

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| 21 | Case No.:9/25/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:TITANIUM TANTALUM PRODUCTS LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00367/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :04/24/040/00250/AM09/               | Lic.No/Date:0410107602<br>08.09.2009      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. forward a copy of export licence.</li> </ol> |                                               |                                           |                           |

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| 22 | Case No.:11/25/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:AUTOMAT IRRIGATION PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00369/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00148/AM10/         | Lic.No/Date:0510248965<br>09.09.2009      |                      |
|    | <p>Decision : The Committee observed that the firm has not furnished specific reply with reference to the deficiency letter issued by this office. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The RLA may take necessary action accordingly.</p> |                                         |                                           |                      |

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| 23 | Case No.:13/25/80-ALC2/2009                                                                                                                                                                                                     | Party Name:AKSH OPTI-FIBRE LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00371/AM10/                                                                                                                                                                                                  | RLA File :05/23/040/00039/AM10/ | Lic.No/Date:0510249115<br>11.09.2009      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.06.2010.</p> |                                 |                                           |                           |

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| 24 | Case No.:11/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:IDMC LIMITED         | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00477/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00104/AM10/ | Lic.No/Date:3410025225<br>30.09.2009      |                      |
|    | <p>Decision : The Committee observed that the firm has not furnished specific reply with reference to the deficiency letter issued by this office. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The RLA may take necessary action accordingly.</p> |                                 |                                           |                      |

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| 25 | Case No.:11/28/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00429/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :31/24/040/00124/AM10/                     | Lic.No/Date:3110040186<br>07.10.2009      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Blank size for each export product supported by size of the export product.</li> <li>2. Sheet lay out diagram indicating the wastage during blanking, export product-wise.</li> </ol> |                                                     |                                           |                           |

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| Case No.:29/33/80-ALC2/2009 | Party Name:TECHNOMEC ROIL | Meet No/Date:4/80-ALC2/2010 | Status:Case |
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| 26 | Case No.:27/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:TECHNOMEC ROPE MANUFACTURING COMPANY PVT. LTD., | Meet No/Date:7/80-ALC2/2010<br>27.04.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00495/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :08/24/040/00144/AM10/                            | Lic.No/Date:0810083444<br>07.10.2009      |                      |
|    | <p>Decision : The Committee noted that firm has sought time for submission of required information. The Committee however decided not to allow further time as sufficient time has already been granted and decided to reject the case on the ground that the it was not possible to decide the requirement of inputs in the absence of required information desired by this office.</p> <p>The RLA may take necessary action accordingly.</p> |                                                            |                                           |                      |

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| 27 | Case No.:43/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:IDMC LIMITED         | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case approved |
|    | HQ File :01/80/050/00509/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :34/24/040/00107/AM10/ | Lic.No/Date:3410025330<br>09.10.2009      |                      |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause.</p> <ol style="list-style-type: none"> <li>1. Net empty weight of 9435 Kgs. may be specified with the quantity of export product.</li> <li>2. Words “300 KW” may be suffixed with the description of import item at Sl. No.1</li> <li>3. Weight of 42 Kgs may be specified with the quantities of each import item at Sl. 3, 4, 5 &amp; 6.</li> <li>4. Import items from S.Nos. 1 to 8 may be allowed on net to net basis with accountability clause.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                 |                                           |                      |

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| 28 | Case No.:2/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00468/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00258/AM10/       | Lic.No/Date:0710067933<br>30.10.2009      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010.</p> |                                       |                                           |                           |

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| 29 | Case No.:7/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ECOCAT INDIA PVT.LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00473/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/23/040/00087/AM10/  | Lic.No/Date:0510251883<br>04.11.2009      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010.</p> |                                  |                                           |                           |

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| 30 | Case No.:12/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00478/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00283/AM10/                | Lic.No/Date:0710067999<br>04.11.2009      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010.</p> |                                                |                                           |                           |

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|  | Case No.:37/33/80-ALC2/2009    | Party Name:PRABHA EXPORTS(P) LTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case approved |
|  | HQ File :01/80/050/00503/AM10/ | RLA File :03/95/040/00489/AM10/  | Lic.No/Date:0310544632<br>09.11.2009      |                      |

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Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee noted that in the online data quantity of import items no. 2 is shown as 2.36 meter content in the export product. Based on the reply to our DL it was informed by the firm that their actual requirement is 2.58 meter [per export product](#). After deliberating upon the case, NC decided to ratify the norms in respect of the subject advance authorization with following modifications [per export product](#):-

1. Quantity of import item "Y Valve Assembly" may be allowed as 01 no.
2. Quantity of "EPDM Hose" may be allowed as 2.58 mtr./mtr content in the export.
3. Quantity of "In Line Connector" may be allowed as 02 nos.
4. Quantity of "Clamp" may be allowed as 02 Nos.
5. Quantity of "Hose Clamp" may be allowed as 01 no.

The Regional Authority may take necessary action accordingly.

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| Case No.:38/33/80-ALC2/2009    | Party Name:PRABHA EXPORTS(P) LTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
| HQ File :01/80/050/00504/AM10/ | RLA File :03/95/040/00488/AM10/  | Lic.No/Date:0310544637<br>09.11.2009      |                         |

Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis [with accountability clause](#).

The Regional Authority may take necessary action accordingly.

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| Case No.:50/33/80-ALC2/2009    | Party Name:UNIVERSAL CABLES LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
| HQ File :01/80/050/00516/AM10/ | RLA File :17/24/040/00029/AM10/   | Lic.No/Date:1710002842<br>09.11.2009      |                         |

Decision : The DIT furnished written comments in this case vide their U.O. No.17(2)/2010-IPHWdated 08/04/2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm [with accountability clause](#).

The Regional Authority may take necessary action accordingly.

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| Case No.:47/33/80-ALC2/2009    | Party Name:PERFECT ENGG<br>COMPONENTS P LTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
| HQ File :01/80/050/00513/AM10/ | RLA File :05/24/040/00334/AM10/             | Lic.No/Date:0510252281<br>11.11.2009      | Defer Date:<br>22.06.2010 |

Decision : The committee noted that DL already issued to the firm based on the DC(MSME) comments and firm's reply is still awaited. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010.

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| Case No.:5/41/80-ALC2/2009     | Party Name:RANE (MADRAS) LIMITED, | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
| HQ File :01/80/050/00626/AM10/ | RLA File :04/24/040/00206/AM10/   | Lic.No/Date:0410109740<br>26.11.2009      | Defer Date:<br>22.06.2010 |

The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010.

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| 36 | Case No.:18/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:KE-BURGMANN<br>FLEXIBLES INDIA PVT.LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00639/AM10/                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :04/24/040/00247/AM10/                     | Lic.No/Date:0410110339<br>22.12.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : The committee noted that DL issued to the firm has been received undelivered form the firm therefore the same has been forwarded to RA for onward transmission to the firm. The Committee, therefore, decided to remind RA to ask the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                                     |                                           |                           |

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| 37 | Case No.:4/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:HILLER DECANTERS<br>(INDIA) PVT. LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|    | HQ File :01/80/050/00625/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :02/24/040/00183/AM10/                   | Lic.No/Date:0210135755<br>23.12.2009      |                         |
|    | Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-<br><br>1. Quantity of import item at S.No.1 may be allowed within 2.5% of FOB value of exports.<br>2. Quantities of import items from S.Nos. 2 to 12 may be allowed on net to net basis with accountability clause.<br><br>The Regional Authority may take necessary action accordingly. |                                                   |                                           |                         |

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| 38 | Case No.:13/41/80-ALC2/2009                                                                                                                                                                                                                                                                                               | Party Name:BACHMANN INDUSTRIES<br>INDIA LTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00634/AM10/                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00134/AM10/             | Lic.No/Date:0510255171<br>23.12.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -<br><br>1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. |                                             |                                           |                           |

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| 39 | Case No.:19/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:PLAST TECH<br>ENGINEERING | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00640/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :04/24/040/00216/AM10/      | Lic.No/Date:0410110358<br>23.12.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                      |                                           |                           |

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| 40 | Case No.:20/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                     | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>rejected |
|    | HQ File :01/80/050/00641/AM10/                                                                                                                                                                                                                                                                                                                  | RLA File :04/24/040/00223/AM10/                | Lic.No/Date:0410110394<br>23.12.2009      |                         |
|    | Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The RLA may take necessary action accordingly. |                                                |                                           |                         |

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| 41 | Case No.:6/41/80-ALC2/2009                                                                                   | Party Name:SATA VIKAS INDIA<br>PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00627/AM10/                                                                               | RLA File :05/24/040/00426/AM10/                | Lic.No/Date:0510255235<br>24.12.2009      | Defer Date:<br>22.06.2010 |
|    | Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the |                                                |                                           |                           |

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| Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: - |                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                |                                           |                           |
| 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.                                                                                                                                                    |                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                |                                           |                           |
| 42                                                                                                                                                                                                                                | Case No.:7/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00628/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00105/AM10/                | Lic.No/Date:0510255239<br>24.12.2009      | Defer Date:<br>22.06.2010 |
|                                                                                                                                                                                                                                   | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                                |                                           |                           |
| 43                                                                                                                                                                                                                                | Case No.:9/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:UNITED DRILLING TOOLS LTD.,         | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00630/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00422/AM10/                | Lic.No/Date:0510255294<br>29.12.2009      | Defer Date:<br>22.06.2010 |
|                                                                                                                                                                                                                                   | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                                |                                           |                           |
| 44                                                                                                                                                                                                                                | Case No.:11/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:UNITED ENGINEERING (EASTERN)CORPN., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00632/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :02/24/040/00196/AM10/                | Lic.No/Date:0210135971<br>01.01.2010      | Defer Date:<br>22.06.2010 |
|                                                                                                                                                                                                                                   | Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 22.06.2010.                                                                                                                                       |                                                |                                           |                           |
| 45                                                                                                                                                                                                                                | Case No.:14/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00635/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00132/AM10/                | Lic.No/Date:0510255510<br>01.01.2010      | Defer Date:<br>22.06.2010 |
|                                                                                                                                                                                                                                   | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                                |                                           |                           |
| 46                                                                                                                                                                                                                                | Case No.:22/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:ARMOR PLAST LTD.,                   | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00643/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00368/AM10/                | Lic.No/Date:0710069234<br>04.01.2010      | Defer Date:<br>22.06.2010 |
|                                                                                                                                                                                                                                   | Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -<br><br>1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.                                                                                                    |                                                |                                           |                           |
| 47                                                                                                                                                                                                                                | Case No.:24/41/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                   | HQ File :01/80/050/00645/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00067/AM10/                | Lic.No/Date:0510255676<br>06.01.2010      | Defer Date:<br>22.06.2010 |
|                                                                                                                                                                                                                                   | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                                |                                           |                           |

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| 48 | Case No.:10/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00779/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :02/24/040/00176/AM10/           | Lic.No/Date:0210136339<br>11.01.2010      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                           |                                           |                           |

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| 49 | Case No.:11/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                            | Party Name:HAWA VALVES (INDIA) PVT. LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case approved |
|    | HQ File :01/80/050/00780/AM10/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00968/AM10/          | Lic.No/Date:0310559366<br>09.02.2010      |                      |
|    | Decision : The representative of the DC(MSME) present in the meeting informed the committee that they examined the firm's reply and recommended the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per GN-4 for the engineering products.<br><br>The Regional Authority may take necessary action accordingly. |                                          |                                           |                      |

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| Case No.:12/49/80-ALC2/2009    | Party Name:BLUE STAR LTD.       | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
| HQ File :01/80/050/00781/AM10/ | RLA File :03/94/040/00886/AM10/ | Lic.No/Date:0310559418<br>10.02.2010      |                         |

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net Weight of export products may be specified as under:

| Export Product Sl. No. | Net Export Wt.(Kgs) | Export Product Sl. No. | Net Export Wt.(Kgs) | Export Product Sl. No. | Net Export Wt.(Kgs) |
|------------------------|---------------------|------------------------|---------------------|------------------------|---------------------|
| 1                      | 131                 | 6                      | 148                 | 11                     | 1191                |
| 2                      | 1078                | 7                      | 1737                | 12                     | 17233               |
| 3                      | 694                 | 8                      | 3322                | 13                     | 6874                |
| 4                      | 382                 | 9                      | 549                 | 14                     | 5075                |
| 5                      | 89                  | 10                     | 784                 |                        |                     |

2. Word "relevant" may be prefixed with the description of import items at S.No. 1 to 4 & 12.
3. Quantity of import item at SI No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product
4. Quantity of import item at SI No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product.
5. Quantity of import item at S.No. 3 may be allowed 1.05 Kgs./Kg. content in the export product.
6. Quantities of import items at S.No. 4 & 12 may be allowed on net to net basis.
7. Quantity of import item at SI. No. 11 may be allowed as applied for being within 0.5 % of FOB value of exports after taking clue from SION C-814.
8. Quantities of import items at SI. No. 22 & 30 may be allowed as applied for.
9. Import item at SI. No. 32 may be deleted as detail of this item not submitted by the firm.
10. Rest of the import items from SI .Nos. 5 to 10, 13 to 21, 23 to 29, 31, 33 & 34 may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

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| 51                                                                                                                                                                                                                                                                             | Case No.:1/49/80-ALC2/2009     | Party Name:KIDDE INDIA LIMITED  | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00770/AM10/ | RLA File :03/94/040/00925/AM10/ | Lic.No/Date:0310560868<br>18.02.2010      | Defer Date:<br>22.06.2010 |
| Decision : The committee noted that firm's application has been forwarded to DHI whereas the case pertain to DIPP. The Committee therefore handed-over the firm's application to the DIPP for examination and submission of comments. The case may be re-listed on 22.06.2010. |                                |                                 |                                           |                           |

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| 52                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Case No.:2/49/80-ALC2/2009     | Party Name: INSTRUMENTATION LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00771/AM10/ | RLA File :10/24/040/00127/AM10/  | Lic.No/Date:1010037238<br>18.02.2010      |                         |
| <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(30)/10-TSW(B)/174 dated 12.04.2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of M/S I.L, Palakkad for ratification of norms of licence no 1010037238 DT 18-02-10.</i></p> <p><i>DES-I, DGFT may kindly refer to above mentioned licence of M/S I.L, Palakkad. The firm has applied for ratification of norms for supply of two numbers of Auxiliary PRDS system etc. The Auxiliary Pressure Reducing &amp; desuperheating Station(PRDS) is used to reduce the temperature &amp; Pressure of the incoming superheated steam from the boiler to a controlled condition as per the process requirement. Item no 1 &amp; 2 of import are components &amp; all others are spares. This Office recommends import of item no 1 &amp; 2 under Gn-4. Item no 3 to 8 may be allowed as per spares policy.</i></p> <p><i>This issues with the approval of JS(B).</i></p> <p style="text-align: right;"><i>B.C.Nayak<br/>Development Officer<br/>12-04-10</i></p> <p><i>Shri Ramavtar Meena, FTDO, DES-I<br/>Deptt. of HI, UO No 3(30)/10-TSW(B) dated</i></p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> |                                |                                  |                                           |                         |

The Regional Authority may take necessary action accordingly.

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| 53 | Case No.:3/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name: INSTRUMENTATION LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>approved |
|    | HQ File :01/80/050/00772/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :10/24/040/00131/AM10/  | Lic.No/Date:1010037240<br>18.02.2010      |                         |
|    | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(30)/10-TSW(B)/175 dated 12.04.2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of M/S I.L, Palakkad for ratification of norms of licence no 1010037240 DT 18-02-10</i></p> <p><i>DES-I, DGFT may kindly refer to above mentioned licence of M/S I.L, Palakkad. The firm has applied for ratification of norms for supply of one number of Auxiliary PRDS system etc. The Auxiliary Pressure Reducing &amp; desuperheating Station(PRDS) is used to reduce the temperature &amp; Pressure of the incoming superheated steam from the boiler to a controlled condition as per the process requirement. Item no 1 to 3 of import are components &amp; all others are spares. This Office recommends import of item no 1 to 3 under Gn-4. Item no 4 to 6 may be allowed as per spares policy.</i></p> <p><i>This issues with the approval of JS(B).</i></p> <p style="text-align: right;"><i>B.C.Nayak<br/>Development Officer<br/>12-04-10</i></p> <p><i>Shri Ramavtar Meena, FTDO, DES-I<br/>Deptt. of HI, UO No 3(30)/10-TSW(B) dated</i></p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                  |                                           |                         |

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| 54 | Case No.:4/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:THERMAL SYSTEMS<br>(HYDERABAD) PLTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00773/AM10/                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :09/24/040/00458/AM10/                  | Lic.No/Date:0910040992<br>18.02.2010      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 11/06/2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be re-listed on 22.06.2010.</p> |                                                  |                                           |                           |

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| 55 | Case No.:7/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                               | Party Name:OHSUNG ELECTRONICS<br>INDIA PRIVATE LIMTIED | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00776/AM10/                                                                                                                                                                                                                                                                                                           | RLA File :31/24/040/00229/AM10/                        | Lic.No/Date:3110042047<br>19.02.2010      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -</p> <p>1. Information in respect of Sl.No.4,5,11 &amp; 11(a) of the Standard Deficiency Format.</p> |                                                        |                                           |                           |

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| 56 | Case No.:9/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                   | Party Name:WEATHERFORD DRILLING<br>& PRODUCTION SERVICES(I)PLTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00778/AM10/                                                                                                                                                                                                                                                                                                                                                               | RLA File :34/24/040/00200/AM10/                                 | Lic.No/Date:3410026452<br>22.02.2010      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : The Committee noted that firm's application has been received and forwarded to DHI for examination and submission of comments. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010.</p> |                                                                 |                                           |                           |

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| Case No.:13/49/80-ALC2/2009 | Party Name:MIKROTEK MACHINES | Meet No/Date:4/80-ALC2/2010 | Status:Case |
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| 57 |                                                                                                                                                                                                                                                                                                                                                                                                                           | LTD.,                           | 27.04.2010                           | deferred                  |
|    | HQ File :01/80/050/00782/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00443/AM10/ | Lic.No/Date:0710070171<br>23.02.2010 | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                 |                                      |                           |

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| 58 | Case No.:14/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:MIKROTEK MACHINES LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00783/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00400/AM10/    | Lic.No/Date:0710070172<br>23.02.2010      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 11/06/2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 22.06.2010. |                                    |                                           |                           |

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| 59 | Case No.:15/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:MILINDIA LTD.        | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case approved |
|    | HQ File :01/80/050/00784/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00530/AM09/ | Lic.No/Date:0510259187<br>23.02.2010      |                      |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Total net empty export weight of 17.44 MT containing 12990 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 24.</li> <li>2. Word "relevant" may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 13640 Kgs. inclusive of wastage of 5%.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                 |                                           |                      |

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| 60 | Case No.:16/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                           | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00785/AM10/                                                                                                                                                                                                                                                                                                                                                        | RLA File :03/94/040/00986/AM10/          | Lic.No/Date:0310561988<br>25.02.2010      | Defer Date:<br>22.06.2010 |
|    | Decision : The Committee noted that firm's application has been received and forwarded to DHI for examination and submission of comments. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010. |                                          |                                           |                           |

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| 61 | Case No.:18/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                     | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00787/AM10/                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00492/AM10/                    | Lic.No/Date:0510259473<br>25.02.2010      | Defer Date:<br>22.06.2010 |
|    | <p>Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3,4,5 &amp; 11 of the Standard Deficiency Format.</li> </ol> |                                                    |                                           |                           |

|  |                             |                               |                             |             |
|--|-----------------------------|-------------------------------|-----------------------------|-------------|
|  | Case No.:19/49/80-ALC2/2009 | Party Name:MICRON INSTRUMENTS | Meet No/Date:4/80-ALC2/2010 | Status:Case |
|--|-----------------------------|-------------------------------|-----------------------------|-------------|

|                                |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                      |          |
|--------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|----------|
|                                | PVT LTD                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 27.04.2010                           | approved |
| HQ File :01/80/050/00788/AM10/ | RLA File :05/24/040/00498/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Lic.No/Date:0510259619<br>26.02.2010 |          |
| 62                             | <p>Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms for the advance authorization No0510213512 dated 13.12.2007 ratified in Norms Committee Meeting No. 19/10 dated 11.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization No.0510213512 dated 13.12.2007 with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 1369.9 Kgs.</li> <li>2. Keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be allowed as applied for i.e. 6000 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                      |          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                         |                                        |                                           |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|---------------------------|
|    | Case No.:20/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                             | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00789/AM10/                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/24/040/00460/AM10/        | Lic.No/Date:0710070294<br>01.03.2010      | Defer Date:<br>22.06.2010 |
| 63 | <p>Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Use of export product.</li> <li>2. Sl no 3,5 &amp; 11 of SDL for export product 1, 12 to 15,21,24 &amp; 54.</li> </ol> |                                        |                                           |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                         |                                  |                                           |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|---------------------------|
|    | Case No.:21/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                             | Party Name:LUBI SUBMERSIBLES LTD | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00790/AM10/                                                                                                                                                                                                                                                                                                                                                                          | RLA File :08/24/040/00330/AM10/  | Lic.No/Date:0810086954<br>03.03.2010      | Defer Date:<br>22.06.2010 |
| 64 | <p>Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.4,5,11 &amp; 11(a) of the Standard Deficiency Format export product wise.</li> </ol> |                                  |                                           |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                              |                                 |                                           |                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|---------------------------|
|    | Case No.:22/49/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ULTRA ENGINEERS      | Meet No/Date:4/80-ALC2/2010<br>27.04.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00791/AM10/                                                                                                                                                                                                                                                                                                                                                               | RLA File :31/24/040/00234/AM10/ | Lic.No/Date:3110042181<br>03.03.2010      | Defer Date:<br>22.06.2010 |
| 65 | <p>Decision : The Committee noted that firm's application has been received and forwarded to DHI for examination and submission of comments. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010.</p> |                                 |                                           |                           |

Sl.No.02

|                   |                                                           |                                    |                |
|-------------------|-----------------------------------------------------------|------------------------------------|----------------|
| Case No. A - 5    | M/s. Thermal Systems<br>Hyderabad Pvt. Ltd.,<br>Hyderabad | HQ F.No.01/81/162/00876/AM08/DES.I | Lic.No. & Date |
| Meeting No. 04/11 |                                                           | RA F.No.09/24/040/00288/AM08       | 0910031764     |
| Date: 27.04.2010  |                                                           | Ratification of norms              | dt.12.10.2007  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 024/11 held on 27.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/ dated 10/03/2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Thermal Systems for ratification of norms of licence no- 0910031764 dt 12-10-07

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm has applied for ratification of norms for manufacture of "Waste heat Recovery system with Accessories". The firm has replied vide their letter of dated 23-10-09 & 06-02-10. The reply is incomplete. However based on the information available this Office recommends the following.

1. The description of export product may be amended to "Waste heat Recovery system with Accessories consisting of two number of boilers" and total export weight is 206.1 MT and the same may be incorporated in the licence.

Imports

1. Item no 1 - The firm has revised the requirement. The firm has sought wastage of 2%. The thickness of plates is 12 mm & the same may be incorporated in the licence. This Office recommends import of 5 MT as applied for.

2. Item no 2 - The firm has revised the requirement. The firm has sought wastage of 2%. The range of tubes may be restricted to OD 36 mm to 62 mm & thickness 4 mm to 7mm and quantity (128 MT) as applied for.

3. Item no 3 & 4- these are components and may be allowed under GN-4.

4. Item no 5 - The firm has revised the requirement. The firm has sought wastage of 2%. The thickness of plates is 12 mm & the same may be incorporated in the licence. This Office recommends import of 5 MT as applied for.

The above issues with the approval of JS(B).

B.C.Nayak  
Development Officer  
10-03-10

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No3(12)/09/TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No. 19

|                   |                                    |                                                                      |                            |
|-------------------|------------------------------------|----------------------------------------------------------------------|----------------------------|
| Case No.A/R-4     | M/s. Alstom Projects Ltd., Mumbai. | HQ F.No.01/80/50/1442/AM07/DES-I<br>HQ F.No.01/80/50/1440/AM07/DES-I | Lic. Nos. & Date           |
| Meeting No. 04/11 |                                    | RLA F.No.03/94/40/1364/AM07<br>RLA F.No.03/94/40/1367/AM07           | 0310421642 &<br>0310421640 |
| Date: 27.04.2010  |                                    | Consideration of combined norms                                      | Both dt.<br>02.03.2007     |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.20

|                   |                                          |                                    |                 |
|-------------------|------------------------------------------|------------------------------------|-----------------|
| Case No.A/R-68    | M/s. Avlight Automotives Ltd., New Delhi | HQ F.No.01/80/050/00957/Am08/DES-I | Lic. No. & Date |
| Meeting No. 04/11 |                                          | RLA No.05/24/040/00522/Am08        | 0510210471      |
| Date: 27.04.2010  |                                          | Ratification of norms              | dt.12.10.2007   |

The DHI furnished written comments in this case vide their U.O. No. 3(28)/08-TSW(B)/180 dated 16.04.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Avlight Automotives Ltd for ratification of norms of licence no 0510210471 dt 12-10-07

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Avlight Automotives Ltd. Earlier their request was rejected due to non submission of reply. The firm has now submitted reply. The firm has confirmed that there is no indigenous material in the export product. The process of manufacture involves injection moulding process. The firm has not given justification of higher wastage with calculation. The export weight of item no 1 is 3.0 gm, item no 2 is 7.5 gms & that of item no 3 is 4.25 gm. The export weight of item no 4 is 4.25 gm, item no 5 is 9.0 gms & that of item no 6 is 25 gm & the same may be incorporated in the licence. This Office recommends for 5 % wastage. Regional Authority/DGFT may calculate the quantity of import as per quantity (number) of export.

In view of above the firm's request cannot be examined.

B.C.Nayak  
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(28)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.21

|                   |                      |                                    |                 |
|-------------------|----------------------|------------------------------------|-----------------|
| Case No.A/R-71    | M/s. Webb India Pvt. | HQ F.No.01/80/050/00441/AM08/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Ltd.,                | RLA No.07/24/040/00579/AM08        | 0710054541      |
| Date: 27.04.2010  |                      | Ratification of norms              | dt.16.11.2007   |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(153)/09-TSW(B)/108 dated 09/03/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S Webb India Pvt ltd for ratification of norms of licence no 0710054541 DTD 16-01-07*

*DES-I, DGFT may kindly refer to the above mentioned licence M/S Webb India Pvt ltd . The firm has submitted reply vide their letter of dated 24-12-09.The firm has stated that they propose to import one number each of item no sl no 6 to 15 of import. These items are components. This Office, therefore , recommends for import of one number each items at sl no 6 to 15 of import under GN-4.  
The above issues with the approval of JS(B)*

*B.C.Nayak  
Development Officer  
09-03-10*

Shri Ramavtar Meena, FTDO, DES-I

*Deptt. of HI, UO No 3(153)/09-TSW(B) dated*

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.22

|                   |                   |                                    |                 |
|-------------------|-------------------|------------------------------------|-----------------|
| Case No.A/R-46    | M/s. Bharat Heavy | HQ F.No.01/80/162/01436/AM08/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Electricals Ltd., | RLA No.09/24/040/00556/AM07        | 0910030003      |
| Date: 27.04.2010  | Hyderabad         | Ratification of norms              | dt.16.04.2007   |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 22.06.2010.

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S.No.23

|                   |                      |                                   |                 |
|-------------------|----------------------|-----------------------------------|-----------------|
| Case No.A/R-133   | M/s. The Saraswati   | HQ F.No.01/81/50/00900/AM06/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Industrial Syndicate | RLA No.05/24/040/00850/AM06       | 0510175546      |
| Date: 27.04.2010  | LTD.,                | Ratification of norms             | dt.01.02.2006   |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 173 MT, 173 MT, 50 MT, 99.5 MT, 63.5 MT, 60.5 MT, 90 MT, 63.5 MT 63.5 MT and 221.4 MT may be specified with the quantities of export products from S.Nos. 1 to 10 respectively (cumulative net empty weight 1057.9 MT).
2. Word "Relevant" may be prefixed with the description of import items at S.Nos. 1, 2,11, 39 & 44.
3. Quantities of import items at S.No. 1, 2 & 44 may be allowed as 567.5 MT, 335.07 & 10.7 MT respectively inclusive of 5% wastage.
4. Weights of 30.72 MT, 21.6 MT & 135.9 MT may be added with the quantities of import items at S.Nos. 3, 4 & 5 respectively and their quantities may be allowed as 6 Nos. 4 Nos. & 232 Nos. respectively on net to net basis.
5. Weight of 47 Kgs. may be added with the quantity of import item at S.No. 7 and the same may be allowed on net to net basis.
6. Weight of 904 Kgs. may be added with the quantity of import item at S.No. 11 and the same may be as applied inclusive of a wastage of 0.11 %.
7. Quantities of import items from S.No. 12 to 15, 19 & 21 may be allowed on net to net basis.
8. Quantities of import items from S.No. 24 to 32 may be allowed as applied for.

9. Quantity of import item at S.No33 may be allowed as 15200 Kgs.
10. Quantity of import item at S.No. 39 may be allowed as 2096 inclusive of 3% wastage.
11. Rest of the import items at Sl. Nos. 6, 8, 9,10, 16, 17, 18, 20, 22, 23, 40, 41, 42 & 43 may be deleted as firm does not want to import these import items as informed by them.
12. Import of components may be allowed with accountability.

The Regional Authority may take necessary action accordingly.

S.No.24

|                   |                  |                                   |                 |
|-------------------|------------------|-----------------------------------|-----------------|
| Case No.A/R-137   | M/s. Nicomat     | HQ F.No.01/80/50/01753/AM09/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Industries Ltd., | RLA No.03/95/040/00649/AM09       | 0310491157      |
| Date: 27.04.2010  |                  | Ratification of norms             | dt.21.10.2008   |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The representative of DC(MSME) present in the meeting informed the committee that the sub committee report is under finalization. The Committee, therefore, decided to defer the consideration for a short period. The case may be re-listed on 11.05.2010.

S.No.25

|                   |                  |                                   |                 |
|-------------------|------------------|-----------------------------------|-----------------|
| Case No.A/R-138   | M/s. Nicomat     | HQ F.No.01/80/50/01750/AM09/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Industries Ltd., | RLA No.03/95/040/00439/AM09       | 0310482570      |
| Date: 27.04.2010  |                  | Ratification of norms             | dt.21.10.2008   |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The representative of DC(MSME) present in the meeting informed the committee that the sub committee report is under finalization. The Committee, therefore, decided to defer the consideration for a short period. The case may be re-listed on 11.05.2010.

S.No.26

|                   |                     |                                    |                 |
|-------------------|---------------------|------------------------------------|-----------------|
| Case No.A/R-168   | M/s. Godrej & Boyce | HQ F.No.01/80/050/00850/AM09/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Mfg. Co. Ltd.,      | RLA No.03/94/040/00445/AM09        | 0310482136      |
| Date: 27.04.2010  | Mumbai              | Ratification of norms              | dt.11.08.2008   |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(75)/08-TSW(B)/ 172 dated 08.04.2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of licence no- 0310482136 dt 11-08-08*

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce ltd. Earlier firm's request was rejected due to negative value addition. Now the firm has stated that their both import value & export value has changed. It may be observed that the firm has taken oversize blanks. The thickness taken by the firm is 45 mm instead of 33 mm for export of product of thickness 31 mm. As per calculation, the firm's entitlement with 50 % recovery comes to 5 pieces.*

*In view of above we may recommend for import of five piece each of import item 1 to 4.  
The above issues with the approval of JS(B).*

*B.C.Nayak  
Development Officer  
08-04-10*

Shri Ramavtar Meena, FTDO, DES-I

*Deptt. of HI, UO No 3(75)/08-TSW(B) dated*

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.27

|                   |                   |                                    |                 |
|-------------------|-------------------|------------------------------------|-----------------|
| Case No.A/R-169   | M/s. Macmet India | HQ F.No.01/80/050/00480/AM09/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Ltd.              | RLA No.02/24/040/0032/AM09         | 0210113458      |
| Date: 27.04.2010  |                   | Ratification of norms              | dt.11.06.2008   |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(62)/09-TSW(B)/178 dated 15.04.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

*Subject: Application of Macmet india for ratification of norms of licence no 0210113458 dtd 11-06-08.*

DES-I, DGFT may kindly refer to the above mentioned licence of Macmet India . Firm's reply of dated 04-02-10 have been examined. The information is incomplete. However based on information available, this Office recommends the following. The firm has given the list of items proposed for import & their use at Annex I. These items are all components. But some of the items are supplied intact which implies that there is no manufacturing activity involved in it. Therefore this Office recommends the deletion of I-sieve of item no 3, item no 9 & item no 13. All other items may be recommended for import under GN-4.

B.C.Nayak  
Development Officer  
15-04-10

Shri Ramavtar Meena, FTDO, DES-I  
Deptt. of HI, UO No 3(62)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.28

|                   |                   |                                    |                 |
|-------------------|-------------------|------------------------------------|-----------------|
| Case No.A/R-170   | M/s. Bharat Heavy | HQ F.No.01/80/050/01675/AM09/DES-I | Lic. No. & Date |
| Meeting No. 04/11 | Electricals Ltd., | RLA No.09/24/040/00369/AM09        | 0910036679      |
| Date: 27.04.2010  | Hyderabad         | Ratification of norms              | dt.12.01.2009   |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(23)/1009-TSW(B)/171 dated 08/04/2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

*Subject: Application of M/S BHEL, Hyderabad for ratification of norms of licence no 0910036679 dt 12-01-09.*

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Hyderabad. The firm was asked to submit certain information & the firm has submitted reply vide their letter of dated 04-12-09 referred by DGFT on 26-02-10. The recommendation of this Office based on information available is as follows.

Export

The export product description may be amended to "Frame 9FA gas turbine along with steam turbine & Generator"

Import

1. The word "finished" may be suffixed to import of all forging items & "flanges".
2. Item no 150 may be deleted as details has not been given.
3. Item no 185 may be deleted as export & import item is same.
4. Item no 187,190 to 192,194 & 197& 198 may be deleted as these are to be used for manufacture of heat exchanger & heat exchanger is not a export product.
5. The firm has given calculation for item no 189. The net weight of the item is 6.4 ton. The firm had sought wastage of 25% during reply. Agreeing to firms request we may recommend for 8 ton.
6. Item no 188 may be deleted as the firm has not given calculation.
7. All other items may be allowed as applied for.(components may be allowed under GN-4.

B.C.Nayak  
Development Officer  
08-04-10

Shri Ramavtar Meena, FTDO, DES-I  
Deptt. of HI, UO No 3(23)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.01

|                  |                    |                                   |
|------------------|--------------------|-----------------------------------|
| Case No.C-35     | M/s. Panch Ratna   | HQ F.No.01/80/162/1316/AM09/DES.I |
| Meeting No 04/11 | Fastners (P). Ltd. |                                   |

|                  |                                                             |
|------------------|-------------------------------------------------------------|
| Date: 27.04.2010 | Alleged swindling of several crores of Govt. revenue –DEPB. |
|------------------|-------------------------------------------------------------|

The pseudonymous complaint made in the name of M/s Panch Ratna Fastners (P) Ltd. stating that value cap corresponding to DEPB entries at Sl.No. 581, 582 and 70A of engineering product (code no. 61) is vary high was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The committee noted that no consumption data is received so far from the EEPC as well as M/s Mohindra Fasteners Ltd. The Committee, therefore, decided to remind them for expediting the representative data. The case may be re-listed on 22.06.2010.

#### S.No.02

|                   |                     |                                    |
|-------------------|---------------------|------------------------------------|
| Case No. C-20     | M/s. BOSCH Limited, | HQ F.No.01/80/162/00683/AM10/DES-I |
| Meeting No. 04/11 | Bangalore           | Fixation of SION                   |
| Date: 27.04.2010  |                     |                                    |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The committee noted that no representative data is received so far from the EEPC. The Committee, therefore, decided to remind EEPC for expediting the representative data. The case may be re-listed on 22.06.2010.

#### S.No.03

|                   |                                                                                                                                         |                                                                                          |
|-------------------|-----------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------|
| Case No. C-27     | M/s. Wartsila India Ltd.,<br>Raigad, Through Office of<br>the Development<br>Commissioner, (SEEPZ<br>Special Economic Zone),<br>Mumbai. | HQ F.No.01/81/162/00166/AM10/DES-II/DES-DES-I                                            |
| Meeting No. 04/11 |                                                                                                                                         | Fixation of SION for the export product "Different Types<br>of Gear Boxes and HR Nozzle" |
| Date: 27.04.2010  |                                                                                                                                         |                                                                                          |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 22.06.2010.

#### S.No.04

|                   |                      |                                    |  |
|-------------------|----------------------|------------------------------------|--|
| Case No.C-34      | M/s. Apple           | HQ F.No.01/80/162/01187/AM10/DES-I |  |
| Meeting No. 04/11 | International, Thane |                                    |  |
| Date: 27.04.2010  |                      | Ratification of wastage norms      |  |

The case regarding fixation of wastage norms for the applicant 100% EOU was considered by the Norms Committee (NC-I) in its Meeting No. 04/11 held on 27.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the wastage norms. The Committee, after deliberating upon the case, decided to fix the following wastage norms for the 100% EOU:-

| Item of manufacture                    | Import item                        | Quantity                                       |
|----------------------------------------|------------------------------------|------------------------------------------------|
| GI Junction Box<br>(Switch Socket Box) | G.P. Coil of relevant<br>thickness | 1.47 Kgs./Kg. content in the<br>export product |
| Pole Line Adaptable Box                | G.P. Coil of relevant<br>thickness | 1.80 Kgs./Kg. content in the<br>export product |
| Metal Plate for Box                    | G.P. Coil of relevant<br>thickness | 1.44 Kgs./Kg. content in the<br>export product |
| Cable Clamp                            | G.P. Coil of relevant<br>thickness | 1.44 Kgs./Kg. content in the<br>export product |

The Development Commissioner may take necessary action accordingly.

(B. C. Nayak D.O., DHI)  
Member

(S.K. Jain, D.O., DIPP)  
Member

(K.K.Funda, Asstt. Dir.,DC(MSME)  
Member

(A.K. Mishra Asstt.IA, M/oS)  
Member

(Rajinder Pal Singh, Dy. DGFT)  
Convener

|  
|| (A. Komu)  
Chairman